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(2012) 12 P&H CK 0138

High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Miscellaneous No. M-28923 of 2012

Safik APPELLANT

Vs

State of Haryana RESPONDENT

Date of Decision: Dec. 11, 2012

Citation: (2012) 12 P&H CK 0138

Hon'ble Judges: Daya Chaudhary, J

Bench: Single Bench

Advocate: S.S. Nara, D.A.G., Haryana for Respondent-State, for the Respondent

Judgement

Daya Chaudhary, J.

Learned State counsel, on instructions from ASI Wazir Singh, submits that the petitioner has since joined investigation

in view of Order passed on 18.09.2012 and is not required for further investigation at this stage. In view of the submission made by learned State

counsel, the order passed by this Court on 18.09.2012 is made absolute.

2. The petition is disposed of accordingly.